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**IN THE HIGH COURT OF MADHYA PRADESH  
AT GWALIOR**

**BEFORE  
HON'BLE SHRI JUSTICE ANAND PATHAK**

**ON THE 2<sup>nd</sup> OF MAY, 2024**

**WRIT PETITION No. 10195 of 2024**

**BETWEEN:-**

**BALVEER SINGH S/O SHRI GANGARAM NARWARIYA,  
AGED ABOUT 45 YEARS, OCCUPATION: BUSINESS R/O  
JAGDISH COLONY GUNA DISTRICT GUNA M.P.  
(MADHYA PRADESH)**

**.....PETITIONER**

***(BY SHRI SANJAY SINGH - ADVOCATE)***

**AND**

- 1. SMT. ANGURI BAI NAMDEV W/O  
JAGDISHPRASAD NAMDEV, AGED ABOUT 60  
YEARS,**
- 2. GHANSHYAM S/O SHRI JAGDISH PRASAD  
NAMDEV, AGED ABOUT 35 YEARS,**
- 3. ASHOK S/O SHRI JAGDISH PRASAD NAMDEV,  
AGED ABOUT 33 YEARS,**
- 4. ANIL S/O SHRI JAGDISH PRASAD NAMDEV, AGED  
ABOUT 31 YEARS,**
- 5. CHANDRASHEKHAR S/O SHRI JAGDISH PRASAD  
NAMDEV, AGED ABOUT 29 YEARS,**
- 6. JITENDRA S/O SHRI JAGDISH PRASAD NAMDEV,  
AGED ABOUT 27 YEARS,  
ALL R/O BHAJAN SETH KI KOTHI KE SAMNE  
WALI GALI, SISODIYA COLONY GUNA (MADHYA  
PRADESH)**

**.....RESPONDENTS**

***(NONE)***

.....  
*This petition coming on for admission this day, the court passed the*

*following:*

**ORDER**

The present petition is preferred under Section 226 of the Constitution seeking following reliefs:-

"1- यह कि, न्यायालय प्रथम व्यवहार न्यायाधीश वरिष्ठ खण्ड गुना म0प्र0 के समक्ष विचाराधीन इजरा क्रं0 23/2021 Ex.A. का शीघ्र अतिशीघ्र निराकरण किये जाने हेतु आदेश पारित करने की कृपा करें।

2- अन्य न्यायोचित सहायता जो माननीय न्यायालय उचित समझे याचिकाकर्ता को प्रतियाचिकाकर्ता से दिलाई जावे।"

2. Learned counsel for the petitioner seeks early consideration of execution application preferred for realization of fruits arising out of the judgement and decree dated 17.05.2017.

3. Considering the submissions and the contents of petition, it appears that executing Court has to take the appropriate call for early disposal of execution proceeding. In the case of **Rahul S. Shah V. Jinendra Kumar Gandhi, (2021) 6 SCC 418.**

4. It is expected that executing Court shall take all endeavors to its command to proceed at brisk pace so that benefits of decree can be realized by the decree holder.

5. All litigating parties shall cooperate in this regard and shall not take any undue adjournment.

6. Petition stands disposed of accordingly.

**(ANAND PATHAK)**  
**JUDGE**

